## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 49/(MAH)/2016

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Dr. Dipti Patankar & Anr.

V/s

M/s. Joy Hospital Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 York RIGHT Aby to RAPS

2 Harshawardhan Adv for RA-3
Salgaoka v Adv for RA-3
Growsesh Mogre -11
4. Kevic Setalvard for R1-3
(Senior Advocate)

5. De Dipti Patantas (P.T.), de Jarantas

## ORDER

## C.P. No. 49/241-242/NCLT/MB/MAH/2016

- The Learned Representatives of both the sides are present.
- This Petition is from the side of the Petitioner. It is stated that some
   Advocate has been engaged today itself. Hence seeking adjournment on
   that ground.

- 3. A letter dated 17.10.2017 by the Maharashtra Pollution Control Board is placed on record, according to which, the Hospital is required to set up the Sewage treatment plant, otherwise liable legal action will follow. Since the authority has given directions to set up the Sewage treatment therefore, both the parties are directed to comply the directions and intimate the Maharashtra Pollution Control Board.No party shall obstruct or object this project.
- 4. Last chance to the Petitioner to represent the matter. Adjourned to **10.01.2018**.

17.11.2017

aah

M.K. SHRAWAT Member (Judicial)

Sd/-